

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/01235/2018**

Jabalpur, this Monday, the 17<sup>th</sup> day of February, 2020

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Shri Prabhat Khanna, S/o Shri Prakash Chandra Khanna  
DOB-23.08.1972, Mobile Number-9425028189  
Superintendent, Central Excise,  
R/o C/261 Minal Residency JK Road,  
Bhopal (MP)-462023
2. Shri Kaushik Deb, S/o Late Shir K.C.Deb,  
DOB-02.06.1969, Mobile Number-9893418884  
Superintendent, Central Excise,  
R/o UG-04 Block C,  
Sagar Royal Vilas, Hoshangabad Road,  
Bhopal (MP)-462026
3. Shri Sanjay Goel, S/o Late Shri Bharat Chandra Goel  
DOB 01.08.1966, Mobile Number-9425028190  
R/o M33 Kailash Nagar,  
Bhopal (MP)-462023

**-Applicants**

(By Advocate –**Shri S.K.Nandy**)

**V e r s u s**

1. The Chairman, Central Board of Indirect Taxes and Customs (Previously known as Central Board of Excise and Customs),  
North Block, New Delhi
2. The Chief Commissioner, CGST, Central Excise & Customs, (Previously known as Central Excise, Customs and Service Tax), 35-C, Administrative Area, Arera Hills,

New GST Bhawan, Mother Teresa Road,  
Bhopal (M.P.)

3. The Commissioner, Custom and Central Exercise  
(Audit) 48 Administrative Area, Arera Hills,  
New GST Bhawan, Mother Teresa Road, Bhopal (MP)  
- Respondents  
(By Advocate –**Shri Himanshu Shrivastava**)

**O R D E R (ORAL)**  
**By Navin Tandon, AM:-**

The respondents have filed their short reply in which they have submitted that the relief prayed for by the applicants have already been granted by CBIC (respondent No.1) by issuing directions dated 24.06.2019 (Annexure R-1), which have further been copied on 27.06.2019 (Annexure R-2) to all the Principal Commissioner/ Commissioner of Bhopal Zone.

2. Learned counsel for the applicants agrees to the above submissions. However, he submits that even after passage of more than seven months the same has not been implemented by the respondents to the applicants.

3. Accordingly, we dispose of this Original Application as having become infructuous. However, the respondents

are directed to implement the orders qua the applicants within a period of 90 days from the date of receipt of a certified copy of this order.

**(Ramesh Singh Thakur)**

**Judicial Member**

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**(Navin Tandon)**

**Administrative Member**